

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 110 OF 2017

Dated: 9th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

NTPC Ltd.

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma
Mr. Pradeep Misra for R-2

Ms. Anukriti Jain
Mr. Varun Shankar
Mr. Abhishek Upadhyay for R-6

Mr. R. B. Sharma for R-7

ORDER

Learned counsel for respondent Nos. 2 & 6 state that they will file written submissions.

Learned counsel for respondent No.7 seeks five weeks time to file reply. He may file the same on or before 14.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **13.12.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**